

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Thirty Fourth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1979

COMMITTEE ON 'PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Shri Lok Sabha)

THIRTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

2. The Committee met on 8 May, 1979 for—

- I. Examination of the following Constitution (Amendment) Bills under Rule 294 (1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1979 (*Amendment of article 334*) by Shri Ram Vilas Paswan.
 - (2) The Constitution (Amendment) Bill, 1979 (*Insertion of new Part XIII A*) by Shri Harikesh Bahadur.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 3 and 4 set down in the List of Business for Thursday, 10 May, 1979.
- IV. Reconsideration of the classification of the Life Insurance Corporation (Amendment) Bill, 1978 (*Amendment of sections 2, 3, etc.*) by Shri R. K. Amin.

Examination of Constitution (Amendment) Bills /

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1979 (*Amendment of article 334*) by Shri Ram Vilas Paswan.

The Bill seeks to amend article 334 of the Constitution with a view to extend the period of reservation of seats for Scheduled Castes and Scheduled Tribes and representation of the Anglo-Indian community from 30 to 50 years in Lok Sabha and State Assemblies.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1979 (*Insertion of new Part XIII A*) by Shri Harikesh Bahadur.

The Bill seeks to insert a new Part XIII A in the Constitution with a view to provide that an individual cannot hold capital more than one crore of rupees including the capital held by him in a foreign country. It also empowers Parliament to make law within one year of the enactment of the Bill to give effect to the provisions of the Bill.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

Classification and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the *Appendix* be placed in category 'B'. The Committee recommend allocation of time for each of the Bill as shown in column 4 of the *Appendix*.

Allocation of time to Resolutions

5. The Committee recommend the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding reduction in age-limit for voting | 2 hours |
| (2) Resolution regarding inclusion of Nepali language in the Eighth Schedule | 2 hours |

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Shri R. K. Amin to reconsider their earlier decision (*vide* Twenty-fifth Report) and place his Bill, namely, the Life Insurance Corporation (Amendment) Bill, 1978 (*Amendment of sections 2, 3, etc.*), in category 'A'

On reconsideration, the Committee recommend that the request of Shri R. K. Amin for classification of his Bill in category 'A' may be considered by the Committee during the next Session in case he renews his request later.

Recommendations

7. The Committee recommend that—

- (i) Sarvashri Ram Vilas Paswan and Harikesh Bahadur be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the *Appendix*, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

GODEY MURAHARI,

NEW DELHI;
May 8, 1979.
Vaisakha 18, 1901 (Saka).

*Chairman,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX

S. No.	Name of the Bill and the Member-in-Charge	Bill No.	Time recommended by the Committee	Category recommended
1	2	3	4	5
1.	The Judicial Functions and Powers under certain Economic Laws Bill, 1979 by Shri Manohar Lal.	64 of 1979	2 hours	B
2.	The State of Goa, Daman and Diu Bill, 1979 by Shri Eduardo Faleiro.	48 of 1979	2 hours	B
3.	The Code of Civil Procedure (Amendment) Bill, 1979 (<i>Amendment of Order V</i>) by Shri O. P. Tyagi.	60 of 1979	2 hours	B
4.	The Government Service (Age Limit) and Unemployment Allowance Bill, 1979 by Shri Ram Vilas Paswan.	61 of 1979	2 hours	B
5.	The Prevention of violent Bundhs, Morchas, Strikes and Lock-outs Bill, 1979 by Shri R. K. Amin.	62 of 1979	2 hours	B
6.	The Anti-Hijacking Bill, 1979 by Shri Yadvendra Dutt.	55 of 1979	2 hours	B
7.	The Code of Criminal Procedure (Amendment) Bill, 1979 (<i>Omission of sections 109 and 110</i>) by Shri Vinayak Prasad Yadav.	54 of 1979	2 hours	B
8.	The Constitution (Amendment) Bill, 1979 (<i>Substitution of article 341</i>) by Shri Ram Vilas Paswan.	59 of 1979	2 hours	B
9.	The Constitution (Amendment) Bill, 1979 (<i>Substitution of article 335</i>) by Shri Ram Vilas Paswan.	58 of 1979	2 hours	B
10.	The Companies (Amendment) Bill, 1979 (<i>Substitution of sections 275, 276, etc.</i>) by Shri Sougata Roy.	63 of 1979	2 hours	B

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

*Cr.
main
advised v
model
of Rep*

Friday, May 18, 1979/Vaisakha 28, 1901 (Saka)

NO. 260

10.34 A.M.

1. Starred Questions

Starred Questions Nos. 1174, 1175 and 1177—1182 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 11273—11472 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions):—

(i) Report of the Committee of Scientists set up by the Government of India to study and assess the Nanda Devi Nuclear Device problem.

(ii) Memorandum of Action taken on the Report.

(2) A statement correcting the reply given on the 8th May, 1979 to Unstarred Question No. 10021 by Shri Dilip Chakravarty regarding Journalists, participating in Programmes of Delhi Akashvani and Doordarshan.

[P.T.O.]

(3) A copy each of the following papers (Hindi and English versions):—

- (1) (i) Annual Report of the Regional Engineering College, Srinagar, for the period March, 1977 to February, 1978.
(ii) Review by the Government on the working of the Regional Engineering College, Srinagar, for the period March, 1977 to February, 1978.
- (2) (i) Annual Report of the Malaviya Regional Engineering College, Jaipur, for the period July, 1977 to June 1978 along with the Accounts and the Audit Report thereon.
(ii) Review by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the period July, 1977 to June, 1978.
- (3) (i) Annual Report of the Karnataka Regional Engineering College, Surathkal, for the year 1977-78 along with the Accounts and the Audit Report thereon.
(ii) Review by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1977-78.
- (4) (i) Annual Report of the Regional Engineering College, Rourkela, for the year 1977-78 along with the Accounts and the Audit Report thereon.
(ii) Review by the Government on the working of the Regional Engineering College, Rourkela, for the year 1977-78.
- (5) (i) Annual Report (English version) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1977-78 along with the Accounts and the Audit Report thereon.
(ii) Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1977-78.
(iii) Statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the papers mentioned at 5(i) above.
- (6) (i) Report (English version) of the Visvesvaraya Regional College of Engineering, Nagpur, for the years 1976-77 and 1977-78.

- (ii) Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year, 1976-77 and 1977-78.
- (iii) Statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the report mentioned at 6(i) above.
- (7) A statement (Hindi and English versions) on the Action taken by the Government on the Motion regarding Student Unrest adopted by Lok Sabha on the 31st July, 1978.
- (8) (i) A copy of the Annual Accounts of the Jawaharlal Nehru University, New Delhi, for the year 1977-78.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1977-78.
- (5) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (a) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1979-80.
 - (ii) Summary of Actuals for the year 1977-78, Budget Estimates and Revised Estimates for the year 1978-79 and Budget Estimates for the year 1979-80, under Capital of Indian Airlines.
 - (b) (i) Summary of Budget Estimate for Revenue and Expenditure of Air India for the year 1979-80.
 - (ii) Summary of Actuals for the year 1977-78, Budget Estimates and Revised Estimates for the year 1978-79 and Budget Estimates for the year 1979-80, under Capital of Air India.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1979, pub-

[P.T.O.]

lished in Notification No. S.O. 1442 in Gazette of India dated the 5th May, 1979.

- (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1979, published in Notification No. S.O. 1443 in Gazette of India dated the 5th May, 1979.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1977-78.
- (8) (i) A copy of the Annual Report (Hindi @ versions) of the Indian Institute of Packaging, Bombay, for the year 1977-78 along with the Audited Accounts.
(ii) A copy of the Review (Hindi @ version) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1977-78.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1977-78.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1977-78.
- (10) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report on the working of the All India State Cooperative Banks Federation, Bombay, for the year 1976-77 along with the Accounts and the Audit Report thereon.
 - (ii) Annual Report on the working of the National Federation of State Cooperative Banks Ltd., Bombay, for the year 1977-78 along with the Accounts and the Audit Report thereon.
 - (iii) Annual Administration Report of the National Cooperative Land Development Banks Federation, Bombay, for the year 1976-77 along with the Accounts and the Audit Report thereon.

@English version of the Report and the Review was laid on the Table on the 9th March, 1979.

(iv) Annual Administration Report of the National Cooperative Land Development Banks Federation, Bombay, for the year 1977-78 along with the Accounts and the Audit Report thereon.

(11) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1977-78.

(12) A copy of Notification No. S.O. 210(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1979 making certain corrections in Schedule XII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

(13) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Sixth Lok Sabha:—

(1) Statement No. VIII—Fifth Session, 1978.

(2) Statement No. V —Sixth Session, 1978.

(3) Statement No. III —Seventh Session, 1979.

(14) A statement (Hindi and English versions) giving position of arrears of cane price with factories in Andhra Pradesh in pursuance of the directions given by the Speaker during Supplementary on Starred Question No. 1100 dated the 14th May, 1979.

(15) A copy of the Consolidated Report (Hindi and English versions) on the working of the public sector banks for the year ended 31st December, 1977.

(16) A copy each of the following Reports (Hindi and English versions):—

(i) Report of the Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

(ii) Report of the Jaipur Nagpur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

(iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

[P.T.O.]

- (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyukt Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Jammu Rural Bank, Jammu (J & K) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Barabanki Gramin Bank, Barabanki (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Rae Bareilly Kshetriya Gramin Bank, Rae Bareilly (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

- (xvi) Report of the Farrukhabad Gramin Bank, Farrukhabad (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bolangir Aanchalik Gramya Bank, Bolangir (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Pragjyotish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxii) Report of the Mayurakshi Gramin Bank, Suri (Distt. Birbhum) (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marathwada Gramin Bank, Nanded (Maharashtra) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Marwar Gramin Bank, Pali, (Rajasthan) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

P.T.O.

- (xxvii) Report of the Sri Visakha Grameena Bank, Sriakulam (Andhra Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditors Report thereon.
- (xxviii) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report, thereon.
- (xxxiii) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the South Malabar Gramin Bank, Malappurm (Kerala) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Tripura Gramin Bank, Agartala (Tripura) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

- (xxxviii) Report of the Kosi Kshetriya Gramin Bank, Purnea, (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar (West Bengal) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Pandyan Grama Bank, Sattur (Tamil Nadu) for the year ended the 31st December, 1977 along with the Accounts and Auditor's Report thereon.
- (xliv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Hardoi Unnao Gramin Bank, Hardoi (U.P.) for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (17) A copy of the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1979 (Hindi and English ver-

P.T.O.

sions) published in Notification No. G.S.R. 286(E) in Gazette of India dated the 5th May, 1979, under sub-section (6) of section 19 of the Compulsory Deposit (Income-tax Payers) Act, 1974.

- (18) A copy of the Central Excise (Tenth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 666 in Gazette of India dated the 12th May, 1979, under section 38 of the Central Excises and Salt Act, 1944.
- (19) A copy of Notification No. G.S.R. 669 (Hindi and English versions) published in Gazette of India dated the 12th May, 1979 making amendments to Notification Nos. 35-Customs, 36-Customs and 37-Customs dated the 15th February, 1979 to clarify that the exemption from the payment of duty in respect of component parts of machines, I.C.P. engines etc. would be only to the extent of duty in excess of this duty leviable under the First Schedule to the Customs Tariff Act on the main machines or the engines as the case may be together with an explanatory memorandum, under section 159 of the Customs Act, 1962.
- (20) A copy each of Notification Nos. G.S.R. 303 (E) to 310(E) (Hindi and English versions) published in Gazette of India dated the 10th May, 1979 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (21) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Posts and Telegraphs).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Defence Services).
 - (iii) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Civil Revenue Receipts—Volume I—Indirect Taxes).
- (22) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1977-78 (Hindi and English versions).

(23) A copy of the Appropriation Accounts of the Defence Services for the year 1977-78 and Commercial Appendix thereto (Hindi and English versions).

(24) A statement correcting the reply given on the 30th March, 1979 to Unstarred Question No. 5503 by Shri Daya Ram Shakya regarding exchange of soiled and mutilated currency notes.

4. Minutes of Committee on Private Members' Bills and Resolutions—Laid on the Table

Minutes of the Twenty-seventh to Thirty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

5. Minutes of Committee on Papers laid on the Table—Laid on the Table

Minutes of the sittings of the Committee on Papers Laid on the Table relating to their Twentieth, Twenty-first and Twenty-second Reports, were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 17th May, 1979, Rajya Sabha agreed without any amendment to the Estate Duty (Distribution) Amendment Bill, 1979, passed by Lok Sabha on the 9th May, 1979.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Bill, 1979, passed by Lok Sabha on the 9th May, 1979.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979, passed by Lok Sabha on the 9th May, 1979.

7. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

(1) The Finance Bill, 1979.

@(2) The Special Courts Bill, 1979.

@Laid at 6.25 P.M.

[P.T.O.]

8. Reports of Committee on Papers Laid on the Table

Shri Kanwar Lal Gupta presented the Twenty-first and Twenty-second Reports of the Committee on Papers Laid on the Table.

9. Report and Minutes of Committee on Petitions

Shri Hari Vishnu Kamath presented the following Reports and Minutes of the Committee on Petitions:—

- (1) Eleventh Report (Hindi and English versions).
- (2) Minutes of the Twenty-seventh to Sixty-fifth Sittings (Hindi and English versions).

10. Report of Joint Committee

Dr. Karan Singh presented the Report of the Joint Committee on the Air (Prevention and Control of Pollution) Bill, 1978.

11. Evidence before Joint Committee—Laid on the Table.

Dr. Karan Singh laid on the Table the record of evidence given before the Joint Committee on the Air (Prevention and Control of Pollution) Bill, 1978.

12. Statement by Deputy Prime Minister

The Deputy Prime Minister and Minister of Finance made a statement regarding appointment of an Expert Committee of economists and tax administrators to study the impact of concessions provided in our tax laws on the techniques of production used in industry and make recommendations for reform.

13. Government Bills—Introduced

- (1) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1979.
- (2) The Representation of the People (Amendment) Bill, 1979.
- (3) The Code of Civil Procedure (Amendment) Bill, 1979.
- (4) The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill, 1979.
- (5) The Constitution (Fiftieth Amendment) Bill, 1979.

The motion for leave to introduce the Bill at Serial No. (5) above moved by Shri Surjit Singh Barnala was opposed. On the motion the House divided, Ayes *119; Nos *55. The motion was accordingly adopted and the Bill was introduced.

*Subject to correction.

14. Matters under Rule 377

(1) Shri Hukmdeo Narain Yadav raised a matter regarding tax arrears against Birla Group of concerns.

(2) Shri Robin Sen raised a matter regarding need for action against wagon breakers operating in Railway yards of Asansol, Andal and Durgapur.

(3) Shri Krishna Chandra Halder raised a matter regarding need for immediate despatch of wheat allotted to West Bengal for "Food for Work" and Rural Works Programmes.

(4) Shri Bhagat Ram raised a matter regarding difficulty faced by people in getting passport due to re-introduction of police verification system, guarantee bond and affidavit.

(5) Shri R. L. P. Verma raised a matter regarding the practice of publishing in advance as Acts, Legislative measures which were still under consideration of Parliament.

(6) Shri G. M. Banatwalla raised a matter regarding reported issue of fire arm licences to RSS volunteers in Maharashtra.

(7) Shrimati Parvati Devi raised a matter regarding need for extending cooperation to the people of Tibet in their struggle for freedom.

(8) Shri A. K. Roy raised a matter regarding acute shortage of Post Cards, letters and stamps etc. in Dhanbad.

(9) Shri M. A. Hannan Alhaj raised a matter regarding working of telephones in Calcutta.

(10) Shri K. B. Chettri raised a matter regarding inclusion of Nepali in the Eighth Schedule of the Constitution.

(11) Shri Ugrasen raised a matter regarding reported cheating of people by Alhilal Travel Agency, Lucknow.

(12) Shri Anant Dave raised a matter regarding the reported threat by the Chief Justice of Gujarat High Court to resign on the issue of filling up vacancies of judges in that High Court.

(13) Shri T. Balakrishnaiah raised a matter regarding devastation caused by unprecedented cyclone in coastal districts of Andhra Pradesh.

(14) Shri Darur Pullaiah raised a matter regarding difficulties experienced by the Barytes Mine-owners and Pulverising Mill-owners after canalisation of Barytes export through M.M.T.C.

[P.T.O.]

(15) Shri K. A. Rajan raised a matter regarding Kerala Silent Valley Hydro-Electric Project.

(16) Shri Samar Mukherjee raised a matter regarding fixation of uniform ex-installation price of kerosene oil at the major ports of the country.

(17) Dr. Bijay Mondal raised a matter regarding exploitation of workers in the Bidi Industry on account of contract labour system.

***15. Motion Regarding Joint Committee—Adopted**

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978

Shri Dhanik Lal Mandal moved the following motion:—

“That in the motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, to a Joint Committee of the Houses adopted by Lok Sabha on the 14th August, 1978, and concurred in by Rajya Sabha on the 17th August, 1978, in the third paragraph;

for

“the lists contained in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950”,

substitute

“the lists contained in

the Constitution (Scheduled Castes) Order, 1950,

the Constitution (Scheduled Castes) (Union Territories) Order, 1951,

the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956,

the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962,

the Constitution (Pondicherry) Scheduled Castes Order, 1964,

the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968,

the Constitution (Sikkim) Scheduled Castes Order, 1978,

the Constitution (Scheduled Tribes) Order, 1950,

*At 3-25 P.M.

the Constitution (Scheduled Tribes) (Union Territories) Order, 1951,

the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959,

the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,

the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,

the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968,

the Constitution (Nagaland) Scheduled Tribes Order, 1970, and

the Constitution (Sikkim) Scheduled Tribes Order, 1978"; and

that this House do recommend to Rajya Sabha that Rajya Sabha do concur in the above amendment and communicate to this House their concurrence."

The motion was adopted.

**16. Government Bill—Motion for Reference to Joint Committee—
Adopted**

The Prasar Bharati (Broadcasting Corporation of India) Bill, 1979

The motion for reference of the Bill to a Joint Committee was moved by Shri L. K. Advani.

The motion was adopted as follows:—

"That the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Abdul Lateef
- (2) Shri R. K. Amin
- (3) Shri V. Arunachalam alias 'Aladi Aruna'
- (4) Shri A. E. T. Barrow
- (5) Shri Chitta Basu
- (6) Shri Somnath Chatterjee
- (7) Shri Nawab Singh Chauhan

[P.T.O.]

- (8) Shri Tulsidas Dassappa
- (9) Shri Asoke Krishna Dutt
- (10) Shri K. Gopal
- (11) Shrimati Mrinal Keshav Gore
- (12) Shri Kanwar Lal Gupta
- (13) Shri Nirmal Chandra Jain
- (14) Shri Anant Ram Jaiswal
- (15) Shrimati Parvathi Krishnan
- (16) Shri M. V. Krishnappa
- (17) Shri K. L. Mahala
- (18) Shri Basant Singh Khalsa
- (19) Shri Gauri Shankar Rai
- (20) Shri K. Ramamurthy
- (21) Shri Jagannath Rao
- (22) Shri Ramachandra Rath
- (23) Shri M. Ram Gopal Reddy
- (24) Shri Daya Ram Shakya
- (25) Shri Digvijaya Narain Singh
- (26) Shri Satyendra Narayan Sinha
- (27) Shri S. S. Somani ..
- (28) Shri Ramji Lal Suman
- (29) Shri V. Tulsiram
- (30) Shri K. P. Unnikrishnan

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

17. MOTION REGARDING THIRTY-FOURTH REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri Vinod Bhai B. Sheth moved the following motion:—

“That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th May, 1979, subject to the modification that para 5 and part (iii) of para 7 thereof relating to allocation of time to Resolutions, be omitted.”

The motion was adopted.

18. PRIVATE MEMBERS' BILLS—INTRODUCED.

- (1) The Customs, Gold (Control) and Foreign Exchange Regulation (Amendment) Bill, 1979 by Shri Manohar Lal.
- (2) The Cigarettes (Regulation of Production, Supply and Distribution) Amendment Bill, 1979 (*Substitution of section 5, etc.* by Dr. Laxminarayan Pandey.
- (3) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1979 (*Amendment of section 1*) by Shri P. Rajagopal Naidu.
- (4) The Constitution (Amendment) Bill, 1979 (*Amendment of article 334*) by Shri Ram Vilas Paswan.
- (5) The Constitution (Amendment) Bill, 1979 (*Insertion of new Part XIII A*) by Shri Harikesh Bahadur.

The motion for leave to introduce the Bill moved by Shri Harikesh Bahadur was opposed. The motion was adopted and the Bill was introduced.

- (6) The Abolition of Capital Punishment Bill, 1979 by Prof. P. G. Mavalankar.

19. PRIVATE MEMBERS' BILL—WITHDRAWN

The Constitution (Amendment) Bill, 1978 (Substitution of article 16) by Shri Vinayak Prasad Yadav

Discussion on the motion for consideration of the Bill moved by Shri Vinayak Prasad Yadav on the 4th May, 1979, continued.

Shri Shanti Bhushan took part in the debate.

[P.T.O.]

Shri Vinayak Prasad Yadav replied to the debate.

The Bill was withdrawn by leave of the House.

20. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

The Prohibition on Indication of Caste Bill, 1977 by Shri D. D. Desai

The motion for consideration of the Bill was moved by Shri D. D. Desai.

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (2) Shri Gadadhar Saha
- (3) Shri Ram Vilas Paswan
- (4) Shri Hukmdeo Narain Yadav
- (5) Shri P. Venkatasubbaiah (*Speech unfinished*).

The discussion was not concluded.

21. HALF-AN-HOUR DISCUSSION

Shri Eduardo Faleiro raised a half-an-hour discussion on points arising out of the answer given on the 26th February, 1979 to Un-starred Question No. 942 regarding Implementation of Prohibition Policy in States.

Dr. Pratap Chandra Chunder replied to the discussion.

(Lok Sabha adjourned *sine die* at 7 P.M.)

AVTAR SINGH RIKHY,
Secretary.